2

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH: CUTTACK

Original Application No.37 of 1992

Date of decision:19th October, 1993

Dusmanta Kumar Muduli

Applicant

Versus

Union of India and others

Respondents

## (FOR INSTRUCTIONS)

1. Whether it be referedte the reporters or not?

2. Whether it be circulated to all the Benches of Mother the Central Admn. Tribunals or not?

(H. RAJENDRA PRASAD) MEMBER (ADMINISTRATIVE)

19 00793

(K.P.ACHARYA) VICE CHAIRMAN

## CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO: 37 OF 1992

Date of decision: October 19,1993

Dusmanta Kumar Muduli

Applicant

Versus

Union of India & Others

Respondents

For the Applicant

... Mr. D.P.Dhalsamant, Advocate

For the Respondents

... Mr. Aswini Kumar Misra, Standing Counsel (Central)

CORAM:

THE HONOURABLE MR. K.P.ACHARYA, VICE - CHAIRMAN

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

## JUDGMENT

K.P.ACHARYA, V.C. The Petitioner is a contestant for the post of Extra Departmental Branch Post Master, Patpur Branch Post Office within the Mayurbhanja District alongwith many other candidates including Shri Kedar Nath Behera, Petitioner in Original Application No.297 of 1993 disposed of on 12th August, 1993. In the judgment passed in Original Application No.297 of 1993, we had directed to consider the cases of candidates afresh including Shri Kedarnath Behera, Petitioner in the Gaid Original Application.

By that time it had not come to our notice that the petitioner Shri Busmanta Kumar Muduli (present petitioner) is also one of the contestants. We would, therefore, direct that the case of the present petitioner Dusmanta Kumar Muduli be also considered alongwithothers and it was also submitted by Mr.Dhalsamant learned counsel appearing for the petitioner that the petitioner Shri Muduli has obtained a fresh income certificate which should be accepted by the appointing authority. We cannot direct the appointing authority to accept the same because we do not know if there are any blemishes in the said certificate. All that we would direct that the said certificate be considered by the appointing authority. alongwith the certificates of other candidates including kedarnath Behera and orders be passed according to law. After adjudicating the suitability of different candidates including Shri Dusmanta Kumar Muduli and Kedarnath Behera, whoever is found to be suitable, he/she may be appointed to the post in question.

- Thus, the application is accordingly disposed of.
   No costs.
- 3. This order is passed after hearing Mr.Dhalsamant learned counsel for the petitioner, Mr.Aswini K.Mishra, Standing Counsel (Central) and Mr.K.P.Mishra learned counsel appearing for the Opposite Party No.3.

Member (Administrative)

Central Admn. Tribunal, Cuttack Bench/K. Mohanty 19th October, 1993.

